

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

**RAJYA SABHA
UN-STARRED QUESTION NO.: 690**

TO BE ANSWERED ON DECEMBER 13, 2022/AGRAHAYANA 22, 1944 (SAKA)

INVESTIGATION OF INSIDER TRADING CASES BY SEBI

690. Shri Naranbhai J. Rathwa:

Will the Minister of Finance be pleased to state:

- (a) whether Securities and Exchange Board of India (SEBI) is investigating cases of insider trading of senior Directors and other executives of corporate houses engaged in telecom and petroleum sectors;
- (b) if so, the details thereof;
- (c) whether SEBI has received many complaints of non-disclosures of sale/purchase of shares during the last year but is yet to take any action under SEBI (Prohibition of Insider Trading) Regulations; and
- (d) if so, the number of such complaints pending with SEBI for the past one year and the steps being taken to dispose off these complaints expeditiously?

ANSWER

**SHRI PANKAJ CHAUDHRY
MINISTER OF STATE FOR FINANCE**

(a) and (b): No, Sir.

(c) and (d): SEBI receives inputs in the form of complaints/ alerts / references, *inter alia*, alleging violations of the SEBI (Prohibition of Insider Trading) Regulations, 2015. No complaint alleging non-compliance of provisions of these Regulations, received during FY 2021-22, is pending with SEBI.
